

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:3368  
ANSWERED ON:24.03.2005  
FLYING CLUBS  
Jogi Shri Ajit

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) the break-up of the Government owned flying clubs and those owned by private parties in the country;
- (b) the set procedure to become the member of these clubs;
- (c) whether veracity of the antecedents of the candidates applying for membership is certified; and
- (d) if so, the details thereof?

**Answer**

- MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL )

(a):- There are 39 flying training institutes in the country. Of these, 27 institutes are covered under the subvention scheme of Government of India and 11 are owned by private parties. Besides, there is Indira Gandhi Rashtriya Uran Akademi, an autonomous body under the control of Ministry of Civil Aviation, imparting flying training.

(b):- In order to be a member of any flying clubs, a candidate is required to fill up the requisite form provided by flying clubs.

(c) and (d):- Yes, Sir. The antecedents of members are got checked up by the concerned flying club/institute from the local police authorities before they are allowed to start flying training.